INOUIRY RE STATEMENT ON THE TALKS BETWEEN INDIA AND PAKISTAN HELD IN KARACHI

Super Promts

SHRI BHUPESH GUPTA (West Bengal): Sir, what about the statement on the talks between India and Pakistan in Karachi?

MR. CHAIRMAN: I have nothing to report.

SHRI BHUPESH GUPTA: I talked to the Minister and he said that he would make it. Of course it is a private talk and I do not wish to refer to it. But I got an impression from him that he would be willing to make a brief statement on the subject about the progress of the talks in Karachi. We are adjourning very soon. So, it should be made quickly. The Notice is pending for some time. It is for you to consider.

MR. CHAIRMAN: We are awaiting a formal reply from the External Affairs Ministry. You have had some private conversation.

SHRI BHUPESH GUPTA: That I need not bring in here.

MR. CHAIRMAN: Shri N. Kanungo.

REFERENCE RE NOTICE OF MOTION TO DISCUSS THE PRICE OF SUGAR

SHRI B. K. P. SINHA (Bihar): Sir, I would draw your attention to one matter. Some of us gave Notice of a Motion to discuss the price of sugar. The price that has been fixed by the Government is practically going to paralyse the sugar industry in U.P. and Bihar and adversely affect the economies of the two States.

MR. CHAIRMAN: You have given and it has been passed on. As soon as I can give you some information, I shall do that.

MOTION FOR ELECTION TO THE CENTRAL SILK BOARD AND PROGRAMME THEREOF

THK MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, I beg to move:

'That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Central Silk Board."

The question was put «nd the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding elections, if necessary, to the Central Silk Board: -

- 1. Number of Members to One be elected.
- 2. Last date and time for 1st May 1963" receiving nominations. (Upto 3 P.M.)
- 3. Last date and time for 2nd May, 1963 withdrawal of candidature (Upto 3 P.M.)
- 4. Date and time of election 3rd May, 1963
- (Between 3 p.M
 - and and 5 P.M. Room No. 63,

Cilhi.

- First Floor, P: rliament House, New
- 6. Method of election

5. Place of election

Proportional representation by means of the single transferable vote.

THE SUPER PROFITS TAX BILL, 1963

THE DEPUTY MINISTER IN THB MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I move:

"That the Bill to impose a special tax on certain companies, as passed by the Lok Sabha, be taken into consideration."